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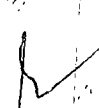
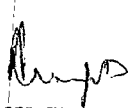
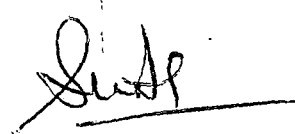
**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No. _____

S.L. Sinarawal

Versus

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Date of Order	Orders
1571701 Refd AD notice issued to R-1 along with copy of the C.P. Wd. No. - 9006 79.6.01 Dated ADs awarded. memo of apprehension filed on 2.7.2001 Recd - SP 11/97 Recd copy 195/01	CP 37/2001 (OA 179/98) Mr. W. Wales, Counsel for petitioner. We are satisfied that a prima-facie case is made out regarding disobedience of the order of the Tribunal. Issue notice under Rule 8 of the Contempt of Courts (Cris.) Rules, 1992 to the respondents, returnable on 6/7/01. The personal attendance of the respondents is hereby dispensed with for the time being.  GOPAL SINGH ADMINISTRATIVE MEMBER  (B. S. RAIKOTE) Vice Chairman 6.7.2001 Mr. W. Wales, Counsel for the Petitioner Mr. S.S. Hassan, Counsel for the respondents. The learned Counsel for the respondents stated that Hon'ble High Court stayed the order passed by this Tribunal dated 16.5.2000 in OA 179/98 till disposal of stay petition. In view of the stay order passed by Hon'ble High Court, this CP shall be and keep consign to record.  (A.P. NAGRATH) MEMBER (A)  (S.K. AGARWAL) MEMBER (J)